

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 17498/2023

CHOTAY @ PREAM CHANDRA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.99732/2023-CONDONATION OF DELAY
IN FILING and IA No.99730/2023-EXEMPTION FROM FILING O.T. and IA
No.99736/2023-EXEMPTION FROM CUSTODY CERTIFICATE)

Date : 12-05-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MANOJ MISRA
[IN CHAMBER]

For Petitioner(s)

Mr. Sanjeev Malhotra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

I.A No. 99736/2023

By this application, the petitioner seeks exemption from filing the custody certificate.

According to the learned counsel for the petitioner, the petitioner has already surrendered and is accordingly incarcerated in Fatehgarh, Central Jail, but despite efforts custody certificate has not been issued and therefore, he has prayed that the said fact be verified from the concerned jail authorities.

In view of the above, let report be called from Central Jail Fatehgarh as to whether the petitioner has surrendered consequent

to dismissal of Criminal Appeal No. 2150 of 2006 filed against the judgment and order dated 31.03.2006 passed by special judge(Dacoity affected area), Kanpur Dehat in Special Session Trial No. 102 of 2003 whereunder the petitioner has been convicted and sentenced under Section 302 IPC as also Section 394 and 376 IPC read with Section 511. Necessary reports be obtained within six weeks. Let this Special Leave Petition be listed in the 3rd week of July, 2023.

(SHUBHAM YADAV)
SENIOR PERSONAL ASSISTANT

(RAVINDER KUMAR)
BRANCH OFFICER